

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 128

COMP.APPL/87 (CH)2024

CP No.40/Chd/J&K/2022

IN THE MATTER OF:-

Nitika Choudhary

...Petitioner

Versus

Jai Maa Vaishno Hotels And Resorts

...Respondent

Pvt. Ltd.

Under Section: Sec. 241(1),242(4) and Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 07.06.2024.

Tanvi
19.04.2024

Sd/-
Court Officer